

DA 677/91.

24-7-91.

Present: Shri Sant Singh, counsel for the applicant.  
Shri AS Dhupia, Counsel for the respondents.

Heard the learned counsel of both the parties. The learned counsel of the applicant states that the relief sought by him, has been granted by the respondents and what remains is to make the consequential payments to the applicant. Action in this regard is being taken by them, according to the learned counsel for the applicant.

In view of the above, this application is dismissed as having become infructuous. A copy of the order issued by the respondents on 11.7.91, promoting the applicant is placed on record.

*B.N. Dhundiyal*  
(B.N. DHUNDIYAL)  
Member(A)

*P.K. KARTHA*  
(P.K. KARTHA)  
Vice-Chairman(J)